

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1059
ANSWERED ON:04.03.2013
CONSTITUTION OF CAMPA
Patle Kamla Devi ;Singh Shri Jagada Nand

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether any funds has been constituted to put therein the fund received as compensation for the loss of forests due to the use of forest land and felling of trees while implementing various types of schemes ;
- (b) if so, the details thereof, along with the total fund deposited and released to various States including Chhattisgarh, State-wise ;
- (c) whether compensatory afforestation work has not been going on smoothly despite huge sums being there in that fund in various States;
- (d) if so, the details thereof; and
- (e) the steps taken to expedite the work on compensatory afforestation ?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) Pursuant to the Supreme Court of India Order dated 29th October 2002 in IA No.566 in Writ Petition (Civil) No.202 of 1995 titled T N GOdavarman Thirumalpad Vs UOI & Ors., the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) was constituted by Order dated 23rd April 2004 published in the Gazette of India. Taking note that the CAMPA had still not become operational, the Supreme Court of India, vide their Order dated 5th May 2006 in IA No.1337 with IA Nos.827, 1122, 1216, 1473 in Writ Petition (Civil) No.202 of 1995 accepted the suggestion in the Report of the Central Empowered Committee, inter-alia, for the constitution of the Ad-hoc body, viz., the Ad-hoc CAMPA till CAMPA becomes operational and ordered that all the monies recovered on behalf of 'CAMPA' in lieu of diversion of forest land under the Forest Conservation Act 1980 and which are presently lying with the various officials of the State Government be transferred to the bank accounts to be operated by this body ;
- (b) An unaudited statement of funds received in the principal accounts of various States/ UTs as on 31st March 2012 is at Annexure I. A statement showing the details of funds released to the CAMPAs constituted in various States/ UTs is at Annexure II. The funds are allocated to States subject to the overall annual limit of about Rs.1,000 crores laid down by the Hon'ble Supreme Court of India in their Order dated 10th July 2009 in IA No.2143 in the above Civil Writ Petition ;
- (c)to(e) The progress in compensatory afforestation works, utilizing the funds allocated to the State CAMPAs is being continuously monitored through Quarterly Progress Reports. An e-based programme for on-line real time monitoring of such works, which has been designed by the National Informatics Centre for all India application has also been rolled out in some Pilot States.